

Central Administrative Tribunal, Principal Bench

O.A.No.580/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 13th day of March, 1997

Shri G.D.Bhatia  
s/o Late Shri A.N.Bhatia  
House No.WZ-40  
Varinder Nagar  
Jail Road  
New Delhi.

... Applicant

(By Shri M.K.Gaur, Proxy of Shri U.Srivastava, Advocate)

Vs.

1. Union of India through the  
Secretary  
M/o Defence  
New Delhi.

2. The Controller  
C.D.A. Head Quarters  
New Delhi.

3. The Joint Controller  
J.C.D.A.(Funds)  
Meerut Cantt.

... Respondents

O R D E R

The applicant is aggrieved that the respondents have not correctly calculated the interest payable on his GPF contributions upto 30.09.1995 and he has been paid less interest amounting to Rs.16,954/-. The applicant who retired on 30.9.1995 submits that he sent a representation to the address of the J.C.D.A.(Funds), Meerut Cantt. on 25.5.1996 but the respondents have so far not given any reply.

2. Having considered the matter, I find that it is not necessary to proceed further with the OA at this stage and the same is disposed of with a direction to the respondents to consider and decide the representation, A1, within a period of three months from the date of receipt of a copy of this order and intimate the decision taken thereon to the applicant with a speaking order.

/rao/

*R.K.Ahooja*  
(R.K.AHOOJA)  
MEMBER(A)